

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208  
**CP(IB)/138(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Deepak Trading Company  
Vs.

Camerich Papers Private Limited

.....Applicant

.....Respondent

**Order delivered on: 01/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. P M Lakhani, Adv. a.w Ms. Dhvani Lakhani, Adv.

For the Respondent :

**ORDER**

It is brought to our notice that Corporate Debtor has already been admitted in CIRP by Court-1. In view of the same, CP(IB) 138 of 2023 becomes infructuous, hence, disposed-off. Financial Creditor may approach RP/IRP appointed for filing his claim.

Accordingly, CP(IB) 138/2023 stands disposed-off. .

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**